

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

B.A.TMP.NO.360 OF 2020

* (* extension application in B.A.No.87/2020 in Crime No.710/2019 of Aluva West (Alangad) Police Station, Ernakulam District)

Petitioner/Accused No:1 & 2;

1. Arjun aged 21 years,
S/o.Vinod ,
Puthenpurackal House
Kottungachira Road, Edavanakkad,
Aluva West, Ernakulam Rural.
2. Adarsh aged 21 years,
S/o. Sasangan ,
Malikkaprambil House
Nera Satheendra temple
Njarakkal, Perumbilly
Aluva West, Ernakulam Rural.

By, Adv.Sri.Rassal Janardhanan

Respondents/ Complainant:

State of Kerala, Represented by the Public Prosecutor,
High Court of Kerala, Ernakulam,
Kochi-682031

BY PUBLIC PROSECUTOR SRI.AJITH MURALI & SANTHOSH PETER (SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

B.A.TMP.No.360 of 2020

..2..

P.V.KUNHIKRISHNAN, J.

B.A.TMP.No.360 of 2020

Dated this the 05th day of May, 2020

ORDER

Counsel for the petitioners submitted that it is an application for extension of time. But it is numbered as a separate bail application.

The Registry will do the needful and post this application along with B.A.No.87/2020.

**P.V.KUNHIKRISHNAN,
JUDGE**

skj